

Central Administrative Tribunal
Principal Bench

O.A. No.841/2004

New Delhi this the 8th day of February, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri R.C. Arora
S/o Shri Khairati Lal
Senior Section Engineer (Const.)
Northern Railway, New Delhi.

-Applicant

(Applicant present in person)

Versus

Union of India : Through

1. The General Manager
Northern Railway, Baroda House,
New Delhi.
2. The Chief Personnel Officer
Northern Railway, Baroda House,
New Delhi.
3. The Chief Electrical Engineer,
Northern Railway, Baroda House,
New Delhi.

-Respondents

(By Advocate: Shri R.N. Singh, proxy for
Shri R.V. Sinha)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Heard.

2. By virtue of this OA, applicant has sought implementation of directions of this court contained in Tribunal's orders dated 13.5.1993 in OA-1025/89 seeking promotion in Grade Rs.700-900/2000-3200/6500-10500 w.e.f. 1.1.1984 against upgraded posts under restructuring scheme with all consequential benefits including seniority etc. It is found that applicant had earlier on filed CP-217/94 against non-implementation of Tribunal's aforesaid directions. This C.P. vide order dated 1.11.2004 was dismissed. Thereafter, applicant had approached this Tribunal through OA-1593/96 which, too was dismissed vide order dated 17.2.2000. Applicant has now stated that both the aforesaid CP and OA-1593/96 were dismissed as the respondents had made wrong statements,

therein. The present proceedings are not maintainable in our view. However, applicant at this stage seeks and is allowed to withdraw this OA to undertake appropriate process of law for redressal of his grievance.


(Mrs. Meera Chhibber)
Member (J)


(V.K. Majotra)
Vice Chairman (A) 8. 2. 05

cc.